JAMMU & KASHMIR AND LADAKH, HIGH COURT LEGAL SERVICES COMMITTEE
(OFFICE OF THE SECRETARY, HCLSC, J&K AT JAMMU)

Srinagar: ✉: hclscsgr@gmail.com Jammu: ✉: staffhclsc@gmail.com

Subject: Holding of Pre-Lok Adalat sitting on 27th of November 2026 and 4th National Lok Adalat on 12th December 2026.

N O T I C E

It is hereby notified for the information of all stakeholders in general and litigants as well as Advocates in particular, that the High Court Legal Services Committee is organizing a Pre-Lok Adalat session on 27th of November 2026, in view of 4th National Lok-Adalat scheduled for 12th December 2026 (Saturday) at both wings of the High Court of J&K and Ladakh. The following types of cases shall be taken up for amicable settlement and final disposal.

1. **Pre-Litigation cases.**
   a. Cheque cases under Negotiable Instruments act
   b. Bank recovery cases
   c. Labour dispute cases
   d. Civil dispute cases & Criminal-compoundable cases.
2. **Pending cases (reflected on National Judicial Data Grid)**
   a. Criminal compoundable cases;
   b. Cheque cases under N.I. Act;
   c. Bank recovery cases;
   d. MACT;
   e. Labour dispute cases;
   f. Electricity and water bill disputes (excluding non-compoundable)
   g. Matrimonial disputes;
   h. Land Acquisition cases;
   i. Service matters relating to pay and allowances as well as retirement benefits;
   j. Civil cases involving disputes of rent, easement rights, specific performance of contracts and injunction suit;
   k. Revenue suits.

Any person interested in amicable settlement of his/her case/dispute through Lok Adalat, may approach the front office, High Court Legal Services Committee, Jammu/Srinagar with the details of his/her case (title, case number and date of hearing) for getting the same listing before the Lok Adalat.

20.11.26

(Sunil Kumar)
Secretary
High Court Legal Services Committee
Jammu/Srinagar

No: HCLSC/JMU/2026/1434-1442 **Dated: 20-11-2026**

Copy to the:

1. Worthy Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh (Patron-in-Chief, J&K and Ladakh, Legal Services Authority), Srinagar/Jammu, for kind information of his Lordship.
2. Worthy Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information.
3. Worthy Member Secretary, J&K Legal Services Authority, Jammu/Srinagar, for kind information.
4. Worthy Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information and submission of case files before the concerned benches.
5. Worthy Registrar IT, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information and with the request to upload the notification on the official website of High Court of J&K and Ladakh.
6. Secretary to Hon'ble Executive Chairman, J&K Legal Services Authority, Jammu/Srinagar, for kind information of his Lordship.
7. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of his Lordship.
8. Deputy Director Information,Jammu/Srinagar, for information & publication the same in the two Daily leading News Papers of both Kashmir and Jammu for wide publicity.
9. Office Copy.